

F. No. J-11017/10/2024-JUDICIAL
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated the 31st July, 2024

ORDER

The President is pleased to accept the resignation of Shri Akshay Bansal, Central Government Counsel for Punjab and Haryana High Court at Chandigarh, with effect from 20.07.2024.

2. Consequently, the name of Shri Akshay Bansal, Advocate figuring at serial number '3' in the List of Central Government Counsel in this Department's Order No. J-11017/10/2024-Judicial dated 16.03.2024, stands omitted.

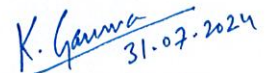
3. Hindi version of this order will follow.



(Sher Singh Dagar)
Joint Secretary and Legal Advisor

Copy (through email) to:

1. PS to Hon'ble Minister of State (Independent Charge) for Law & Justice.
2. PSO to Law Secretary/ all the Additional Secretaries and Joint Secretaries in the main secretariat of Department of Legal Affairs.
3. Shri Satya Pal Jain, Ld. ASGI, Punjab and Haryana High Court
4. Shri Jagjot Singh Lalli, Ld. DSGI, Punjab and Haryana High Court.
5. The Registrar, Punjab and Haryana High Court at Chandigarh.
6. Shri Akshay Bansal, Advocate.
7. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link "Orders related to empanelment of Advocate for Union of India".
8. Hindi Section, Department of Legal Affairs, for translation of this order.
9. Office/spare copies.



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